

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7050/2021

(Arising out of impugned final judgment and order dated 01-07-2021 in U/S 482/378/407 No. 6170/2016 passed by the High Court of Judicature At Allahabad, Lucknow Bench)

ASIF & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 117318/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 117317/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Wajahat Ansari, Adv.
Mr. Mohd. Asim, Adv.
Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Harsh Pratap Shahi, Adv.
Ms. Sherya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Until further orders, the proceedings in
Criminal Complaint Case No.2885 of 2015 pending before
Civil Judge/FTC, Lakhimpur, Khiri, Uttar Pradesh shall
remained stayed.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

